The Gujarat Nagar Panchayats (Extension of Term) Act, 1979

21 of 1979

Keyword(s):
Nagar, Panchayats

Amendment appended: 10 of 1980
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 4th October 1979 is hereby published for general information

N. B. PATEL,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 21 OF 1979

First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 6th October 1979.

An Act further to provide for extension of term of the nagar panchayats in the State of Gujarat.

It is hereby enacted in the Thirtieth Year of the Republic of India as follows :—

1. (1) This Act may be called the Gujarat Nagar Panchayats (Extension of Term) Act, 1979.

(2) It shall be deemed to have come into force on the 26th April, 1979.
2. Notwithstanding anything contained in section 17 of the Gujarat Panchayats Act, 1961, the term of a nagar panchayat which by reason of subsection (I) of section 2 of the Gujarat Local Authorities (Extension of Term and Laws Amendment) Act, 1978 would have expired on the 30th June, 1979 shall not so expire, but shall, subject to the other provisions of the Gujarat Panchayats Act, 1961, extend up to the 31st March, 1980:

Provided that the State Government may, after making such inquiry as it may consider necessary, by an order published in the Official Gazette and for reasons to be recorded therein, curtail the said term by a period not exceeding the aggregate three months.

3. (1) The Gujarat Nagar Panchayats (Extension of Term) Ordinance, 1979 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 1st September, 1980 is hereby published for general information.

N. B. PATEL,
Secretary to the Government of Gujarat;
Legal Department.

GUJARAT ACT NO. 10 OF 1980.

(First published after having received the assent of the Governor in the “Gujarat Government Gazette” on the 3rd September, 1980).

An Act further to amend the Gujarat Nagar Panchayats (Extension of Term) Act, 1979.

It is hereby enacted in the Thirty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat Nagar Panchayats (Extension of Term) (Amendment) Act, 1980.

(2) It shall be deemed to have come into force on the 22nd July, 1980.

2. In the Gujarat Nagar Panchayats (Extension of Term) Act, 1979 (hereinafter referred to as “the principal Act”), section 2 shall be renumbered as subsection (1) of that section and in subsection (1) as so renumbered,—

Guj. 21 of 1979.

Amendment of section 2 of Guj. 21 of 1979.
(1) for the words, figures and letters "extend upto the 31st March, 1980" the words, figures and letters "extend upto the 31st December, 1980" shall be substituted;

(2) for the proviso the following shall be substituted, namely:

"(2) Notwithstanding anything contained in section 17 of the Gujarat Panchayats Act, 1961, namely:

(a) the term of a nagar panchayat which by reason of that section has expired after the 30th June, 1979 but before the date of commencement of the Gujarat Nagar Panchayats (Extension of Term) (Amendment) Act, 1980 (hereinafter referred to as "the said date of commencement") shall not be deemed to have so expired, but shall, subject to other provisions of the Gujarat Panchayats Act, 1961, be deemed to have extended upto the 31st December, 1980;

(b) the term of a nagar panchayat which by reason of that section would have expired after the said date of commencement but before the 31st December, 1980, shall not so expire, but shall, subject to other provisions of the Gujarat Panchayats Act, 1961, extend upto the 31st December, 1980:

Provided that the State Government may, after making such inquiry as it may consider necessary, by an order published in the Official Gazette and for reasons to be recorded therein curtail the term extended under sub-section (1) or (2), by a period not exceeding in the aggregate three months."

3. The Gujarat Nagar Panchayats (Extension of Term) (Second Amendment) Ordinance, 1980 is hereby repealed.